



**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, WESTERN ZONE BENCH, PUNE**

Original Application No. 91/2025(WZ)

Earlier Original Application No. 372/2025(PB)

*In re: News item appearing in Times of India dated
19.07.2025 titled "20k sqm Pilerne Hill conversion risks
landslides, threatens lake*

AFFIDAVIT IN REPLY OF THE RESPONDENT NO. 5

I, Dr. Pradip Sarmokadam, S/o Mr. Vithal Jairam Sarmokadam, aged about 49 years, as Indian National, presently Posted as Member Secretary of Goa State Biodiversity Board at Saligao Bardez Goa 403511, and presently holding the post of Head of Nodal Agency of Goa State Wetland Authority of Government of Goa, do hereby on solemn affirmation state on oath as under:

1. That I am presently holding the post of Head of Nodal Agency of Goa State Wetland Authority, Government of Goa and I am authorized to file the present Affidavit. I say that I am filing the present Affidavit based on the records available with my office, and I am able to depose thereto.
2. I say that the present *suo moto* proceedings have been instituted by the Hon'ble National Green Tribunal, Principal Bench based on the Newspaper article titled *Suo moto '20km Pilerne hill conversion risks landslides, threatens lake'* published in the Times of India. The said news article records as follows;

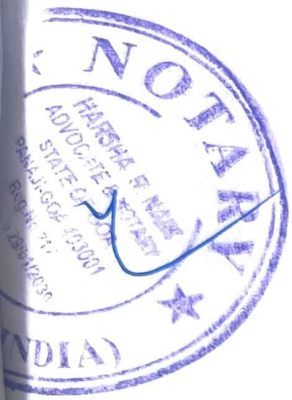
(Signature)

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'The Town and Country Planning Department has given the green light to convert a 20,000 sqm land parcel on the Pilerne hillside that forms the buffer zone and catchment area for Pilerne's Saulem Lake.'

3. I say that the Goa State Wetland Authority has been constituted under section 5 of the Wetlands (Conservation and Management) Rules, 2017 (*hereinafter referred to as the Wetland Rules*).
4. I say that vide notification dated 16/11/2020, published in the Official Gazette, Series I No. 34, the Government of Goa in exercise of Powers under Rule 7 of the Wetland Rules; published for the information of the general public, the draft notification in respect of the water body known as Saulem Tollem or Pilerne Lake admeasuring an area of 102,055 sqmts located in village Pilerne of Bardez Taluka, North Goa District, State of Goa.
5. I say that thereafter vide notification dated 29/11/2021 published in the Official Gazette dated 09/12/2021, Series II No. 37, the Government of Goa declared the said lake as a wetland. The extent of the wetland and the its Zone of influence and its buffer zone are described therein in Schedule I to the said Notification. I say that the activities prohibited within the wetland and its zone of influence is listed in Schedule II of the said Notification. Annexed hereto and marked as **Exhibit A** is a copy of the said Notification.
6. I say that the jurisdiction of the Goa State Wetland Authority does not extend to any area beyond the wetland, the zone of influence and its buffer zone. The jurisdiction of the State Wetland Authority is limited to the wetland, the zone of influence and its buffer zone.

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7. I say that the State Wetland Authority was in receipt of a complaint from the Pilerne Citizens Forum complaining of development activities being undertaken in survey No. 37/1. A request was made vide the said letter for a joint site inspection to be conducted.

8. At this juncture it is pertinent to note that neither the wetland nor its zone of influence fall in the property bearing survey No. 37/1. However, the notified Buffer Zone i.e. an area of fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of the Wetland Rules, includes a portion of survey No. 37/1. I say that survey No. 37/1 comprises of an area of 1,22,500 sq.mtrs. However, from this entire area only an area of 17,306 sq.mtrs has been notified as the buffer zone therefore leaving an area of 105,194 sqmtrs which is beyond the jurisdiction of the Goa State Wetland Authority.

9. I say that in pursuance of the said request a joint site inspection was conducted on 28/03/2025. The said join site inspection had the following participants;

- i. Representative of the Town and Country Planning Department,
- ii. Representative of the Department of Water Resources
- iii. Representative of the Directorate of Settlement and Land Record
- iv. Awal Karkun, Sub-District Magistrate, Bardez
- v. Representative of the Forest Department
- vi. Representative of the village Panchayat of Pilerne Marra



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- vii. Chairperson of Biodiversity Management Committee Pilerne Marra
- viii. Secretary and several members of the Complainant
- ix. Representative of the private Company which was undertaking the construction i.e. Mathias Constructions Pvt. Ltd.
- x. Representative of the Goa State Biodiversity Board
- xi. Representative of the Goa State Wetland Authority.

10. I say that during the course of the site inspection it was noted that the area wherein the alleged development was taking place falls beyond the area of the buffer zone which is earmarked in relation to the said property bearing survey No. 37/1. As such, the development activities being undertaken in survey No. 37/1 are beyond the buffer zone and do not come under the jurisdiction of the Wetland Rules. Annexed hereto and marked as **Exhibit B** is a copy of the joint site inspection report along with site plan.

11. I say that all that is stated in paras 1 to 10 of this affidavit is true to my knowledge and the same is based on the official records maintained by the Respondent No.5, while the contents of the remaining paras, viz. are my legal submissions which I believe to be true.

Solemnly affirmed at Panaji, Goa, On this ^{27th} ~~24th~~ day of February, 2026.

EXECUTED BEFORE ME
WHICH I ATTEST

Identified by:

Arjun Ashwin Tendulkar 713408748071

Parsha R. Naik

DEPONENT *[Signature]*
PARSHA R. NAIK
ADVOCATE & NOTARY
STATE OF GOA
PANAJI GOA 403001
Reg No. 217
Date 29/01/2030

Serial No - *188 ps.*



Notification

No. 5-516-2021/ARQZ/GEN/1626

In exercise of the powers vested in me under Section 8 of Goa Co-operative Societies Act, 2001, "Jai Durga Mata Self Help Group Co-op. Society Ltd.", Tembewada, Nagarcem, Canacona-Goa is registered under Code Symbol No. GEN-(C)-516/Quepem-Goa/2021.

Sd/- Suraj S. Ghaisas, Asst. Registrar, Quepem Zone (Co-op. Societies).

Quepem, 08th January, 2021.

Certificate of Registration

"Jai Durga Mata Self Help Group Co-op. Society Ltd.", Tembewada, Nagarcem, Canacona-Goa has been registered on 08-01-2021 and it bears registration Code Symbol No. GEN-(C)-516/Quepem-Goa/2021 and it is classified as "General Society" under sub-classification No. 12-(C)-other society in terms of Rule 8 of Goa Co-operative Societies Rules, 2003.

Sd/- Suraj S. Ghaisas, Asst. Registrar, Quepem Zone (Co-op. Societies).

Quepem, 08th January, 2021.

Notification

No. ARCS/OZ/YSMSHGCSL/2021/1627

In exercise of the powers vested in me under Section 8 of Goa Co-operative Societies Act, 2001, "Yuva Swaraj Mahila Self Help Group Co-op. Society Ltd.", Vastwada, Curchorem-Goa is registered under Code Symbol No. RCSQZ2021220002.

Sd/- Suraj S. Ghaisas, Asst. Registrar, Quepem Zone (Co-op. Societies).

Quepem, 30th June, 2021.

Certificate of Registration

"Yuva Swaraj Mahila Self Help Group Co-op. Society Ltd., Vastwada, Curchorem - Goa has been registered on 30-06-2021 and it bears registration Code symbol No. RCSQZ2021220002 and it is classified as "General Society" under sub-classification No. 12-(C)-Other Society in terms of Rule 8 of the Goa Co-operative Societies Rules, 2003.

Sd/- Suraj S. Ghaisas, Asst. Registrar, Quepem Zone (Co-op. Societies).

Department of Education, Art & Culture

Directorate of Higher Education

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Relieving Order

No. 8/1/2017-Filling/Principal/5184

Read: (1) Memorandum No. 8/1/2017-Filling/Principal/3157 dated 31-08-2021.

(2) Order No. 8/1/2017-Filling/Principal/5014 dated 23-11-2021.

Dr. Shashank Shamrao Maktedar, Associate Professor in Vocal and holding the post of Principal on officiating basis in Goa College of Music, Altinho, Panaji-Goa, hereby stands relieved with immediate effect from his duties to join as Principal in Goa College of Music, Altinho, Panaji-Goa.

Prasad Lolayekar, IAS, Director (Higher Education).

Porvorim, 29th November, 2021.

**Department of Environment & Climate Change**

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Notification

No. 11-2/GSWA/2021-22/Notification/897

- Whereas, there exists a water body known as Pilerne Lake or Saulem tollem admeasuring an area of 46010 sq. mts. located in village Pilerne of Bardez Taluka, North Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Pilerne Lake"); which is more particularly described in Schedule I herein under;
- And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;
- And whereas, in terms of sub-rule (1) of Rule 7 of the Wetlands (Conservation and Management) Rules 2017, the Department of Environment and Climate Change, Government of Goa, through GSWA by engaging services of CSIR-NIO prepared a Brief Document for identifying the said Pilerne Lake as wetland;

4. And whereas, based on the Brief Document, Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA has recommended the Government of Goa to notify the said Pilerne Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017;
5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017;
6. Whereas, the draft of the notification, which was published in the Official Gazette of Government of Goa 19-11-2020 for general public with a view of inviting objections in respect thereof as required under sub-rule (6) of Rule 5 of Wetland (Conservation and Management) Rules, 2017 hereinafter referred to as the said rules;
7. And whereas, the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules;
8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE&CC), Government of Goa, in the exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of persons;
9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;
10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas;
11. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, opposite Saligao Seminary, Saligao, Bardez, Goa 403511 or at email—ms-gswa.goa@gov.in/goa wetland@gmail.com Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.
14. All the pre-existing ownership rights and privileges pertaining to identified and notified wetlands will be maintained. Further no pre-existing ownership rights or property will be transferred to GSWA as a part of this notification. The status quo of the existing ownership of the notified property will be maintained.

By order and in the name of the Governor of Goa.

Dasharath M. Redkar, Director & ex officio
Jt. Secretary (Environment & CC).

Panaji, 29th November, 2021.

Schedule I: Location and Extent of Wetland and its Zone of Influence

1.1 Wetland

The said Pilerne Lake admeasuring an area of 46010 sq. mts., surveyed under Survey No.

Taluka Village	Survey No./Sub- Div. No.	Approximate area in sq. mts.
Bardez/ Pilerne	205/1	850
	205/2	40850
	205/3(P)	860
	205/4	3100
	205/5	350
	Total	46010

1.2 Boundary of area already designated under provisions of other Acts and Rules.

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Pilerne Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof. No area of the proposed wetland known as Pilerne Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Pilerne Lake fall under the above mentioned Act.

1.3. Zone of influence:

The Zone of influence of the said Pilerne Lake admeasuring 132825 sq. mts., includes the properties surveyed under the following Survey No.

Taluka Village	Survey No./Sub- -Div. No.	Approximate area in sq. mts.
Bardez/ /Pilerne	Buffer Zone	
	36/1(P)	50
	37/1(P)	17306
	196/1(P)	604
	197/1(P)	588
	204/1(P)	7289
	205/3(P)	115
	206/2(P)	1010
	206/2-B	495
	206/2-A(P)	797
	206/3(P)	2354
	207/1(P)	465
	207/2(P)	461
	207/3(P)	3740
	207/4	125
	208/1(P)	523
	208/2(P)	768
	208/3-A(P)	9667
	208/3(P)	8514
	Area Outside Nos. (Roads and nalla)	
Zone of Influence		
	33/1(P)	269
	34/1(P)	1146
	35/1(P)	1326
	36/1(P)	4908
	36/4(P)	760
	36/4-D(P)	45
	37/1(P)	15630
	206/3(P)	125

206/4(P)	163
207/1(P)	123
207/2(P)	323
207/3(P)	375
207/5(P)	272
208/2(P)	480
208/3-A(P)	214

Area outside survey
No. (Roads and nallahs) 1962

Total 132825

The map of wetland boundary of the said Pilerne Lake with the Zone of influence is at Annexure I. (For Enlarged to scale map kindly visit <https://gswa.goa.gov.in/>)

1.4 For the purpose of this wetland known as the said *Pilerne Lake* the same is located within Revenue village of Pilerne.

1.5 For the purpose of this wetland known as the said *Pilerne Lake* the zone of influence is located within Revenue village of Pilerne.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, use, Import, Export and Storage of Hazardous Micro-organisms genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.
4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;

5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;
6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure - I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;
8. Extraction of Soil, Mud, Rock and sand for commercial purpose.
[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]
- Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.

Activity	Restrictions	
	Within the Boundary of wetland as shown in Annexure I	Within the Zone of influence as shown in Annexure I
Cultivation of Crops	Prohibited	Existing traditional crop cultivation practices in the low-lying areas downstream within the zone of influence will be allowed.
Fishing	Regulated by Fisheries Department and local bodies	Regulated by Fisheries Department Existing traditional practices may be permitted.
Aquaculture	Regulated as per norms of Fisheries Department and in consultation with local bodies.	Permitted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetlands/wetlands complex and its zone of influence.

Activity	Levels and types not requiring permission	
	Within the Boundary of wetland as shown in Annexure I	Within the Zone of influence as shown in Annexure I
Withdrawal of water	Water is used for agriculture and horticulture purposes and existing traditional practices will continue. However, any new permissions shall be granted by WRD and LMC in consultation with GSWA	Permitted with the approval of GSWA and WRD.
Religious practices	Existing religious practices such as Ganesh idols immersion (except PoP) will be allowed. No activity that will adversely affect the ecological character of the wetland	Permitted.
Grazing and wallowing	Permitted	Permitted.
Preservation of this water body and maintaining quality of its significant	The boundary of the wetlands may be reinforced using natural means	Permitted.

catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area

so as to not disturb the ecological character of the water body

Plantation of trees

Prohibited

Planting of indigenous species of plants is permitted in zone of influence, excluding water channels.

Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently

Permitted

Permitted.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

Department of Home

Home—General Division

Order

No. 19/6/2020-HD(G)/4039

In exercise of the powers conferred by sub-section (1) of Section 3 of the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Act, 1988 (Central Act 46 of 1988) (hereinafter called as the "said Act") and in supersession of the Government Order No.19/1/2003/HD(G) dated 18-06-2003, published in the Official Gazette, Series II No.12 dated 19-06-2003, the Government of Goa hereby specially empowers the Secretary (Home), Government of Goa, for the purpose of said Section 3 of the said Act.

By order and in the name of the Governor of Goa.

Pritidas U. Gaonkar, Under Secretary (Home-I).

Porvorim, 1st December, 2021.

Department of Personnel

Order

No. 7/3/2019-PER/3027

Director, Information Technology shall hold the charge of the post of Managing Director, Goa Information Technology Development Corporation (GITDC), in addition to her own duties, with immediate effect.

By order and in the name of the Governor of Goa.

Vishal C. Kundaikar, Under Secretary (Personnel-I).
Porvorim, 24th November, 2021.

Order

No. 22/10/2018-PER/3039

Shri Abhishek Dhanias, IPS (AGMUT 2012), Superintendent of Police (HQ) shall hold the additional charge of Superintendent of Police (South), Goa, in addition to his own duties, with immediate effect.

By order and in the name of the Governor of Goa.

Nathine S. Araujo, Under Secretary (Personnel-II).
Porvorim, 26th November, 2021.

Order

No. 5/1/2018-PER/3068

On the recommendation of the Goa Services Board and with the approval of the Government, the transfer and posting of the following Junior Scale Officer of Goa Civil Service is ordered in public interest:-

Sr. No.	Name and present posting of the officer	Posted as
1.	Shri Pandurang T. Talgaonkar, General Manager, GIDC with additional charge of SLAO, Tourism	Deputy Collector & SDO, Sanguem.

Shri Sohan Uskaikar, Deputy Director (Agriculture) shall hold the charge of General Manager, GIDC in addition to his own duties.

Shri Raju R. Dessai, Deputy Director (Panchayat), South shall hold the charge of Administrator of Comunidade, South Zone in addition to his own duties.

Shri Aleixo Vaz, Deputy Director (Admn.), Fire & Emergency shall hold the charge of SLAO, Tourism in addition to his own duties.



Goa State Wetland Authority (GSWA)

Date: 08th April 2025

Report of Site inspection at Sy. No. 37/1 of Pilerne (Bardez - Goa).

Date of inspection: 28th March 2025

Time: 10:30 a.m. onwards

Case reference and details: Complaint received from Pilerne Citizens Forum, regarding alleged illegal cutting of trees and soil leveling of hilly slope in Survey No. 37/1 of Pilerne village. Part of Sy. No. 37/1 falls under the final notification of Pilerne Lake as Wetland, therefore as approved by the Authorities concerned, the complaint was taken into consideration for further action.

Members present for the site inspection:

1. Mr. Zaidev R. Aldoncar, Dy. Town Planner, Department of Town and Country Planning
2. Mr. Vinoo R. Nayak, Assistant Engineer, Department of Water Resources
3. Mr. Sudesh Dessai, Junior Engineer, Department of Water Resources
4. Mr. Rajesh Harmalkar, Field Surveyor, Directorate of Settlement and Land Record
5. Mr. Aaditya S. Kamat, Awal Karkun, Sub - District Magistrate, Bardez
6. Ms. Kavita Kalangutkar, Forest Guard, Forest Department
7. Mr. Keshav Phadte, Secretary, Village Panchayat Pilerne Marra.
8. Mr. Amarnath Govekar, Dy. Sarpanch, Village Panchayat Pilerne Marra
9. Mr. Sayajirao L. Rane, Chairperson, Biodiversity Management Committee Pilerne Marra
10. Mr. Hilario Lobo, Secretary, Pilerne Citizens Forum (*Complainant*)
11. Mr. Cajetan Fernandes, Member, Pilerne Citizens Forum
12. Adv. Bruno De Souza, Member, Pilerne Citizens Forum
13. Mr. M. V. Badami, Chief Engineer, Mathias Constructions Pvt. Ltd. (*Respondent*)
14. Ms. Rajshri Nagvenkar, Project Assistant II, Goa State Biodiversity Board.
15. Ms. Shruti Salgaonkar, Project Assistant, Goa State Wetland Authority

Detailed attendance sheet attached herewith as **Annexure II.**

GPS Coordinates:

15°32'04.6"N 73°48'41.8"E

Site description:

There was no tree cutting or leveling of soil was observed on the hilly slope in the close vicinity of the Pilerne Lake. However, bush cutting was seen in a scattered manner. Ocular observation showed that the area in question falls beyond 50m of notified wetland Pilerne Lake.

Inputs from the Department of Town and Country Planning annexed herewith as Annexure II.

Conclusion:

Since the area under question falls beyond 50m of notified wetland Pilerne Lake, it is beyond the purview of GSWA.

Fig: Site Photographs





Report prepared by: Shruti Salgaonkar, Project Assistant, GSWA

A handwritten signature in black ink, appearing to be "Shruti Salgaonkar".

A handwritten signature in black ink, appearing to be "Dr. Pradip Sarmokadam".

Report verified and approved by: Dr. Pradip Sarmokadam, Head of Nodal Agency, GSWA

GOA STATE WETLAND AUTHORITYATTENDANCE

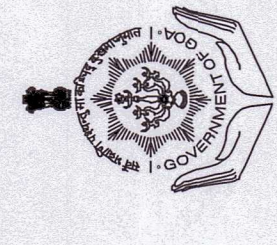
Date: 28.03.2025

Time: 10:30 a.m. onwards

Venue: Pilerne Lake, (Pilerne – Bardez)

Purpose: Complaint regarding alleged illegal cutting of trees and soil levelling of hilly slope in Sy. No. 37 of Pilerne.

Sr. No.	Name	Designation/Institution/Contact No.	Signature
1.	Shri. Sudesh S. Dessai	Junior Engineer, SDI, WDI, WRD, Mapusa	
2.	Shri. Amarnath Govari	Dy. Surveyor CH	
3.	Shri. Vinoo R. Nayak	Assistant Engineer, SDI, WRD, Mapusa	
4.	Shri. M. V. Badami	Chief Engineer, Malharia (Coastal) Bardez	
5.	Shri. Kishan N. Bhadke	J.P. Secretary J.P. Pilerne - Marva	
6.	Sayajirao L. Rane	BMC chairman Pilerne	
7.	Milind D. D.	SECRETARY (P.C.I.F)	
8.	Gajetan Fernandes	Member	
9.	Adv. Bruno De Souza	Advocate	
10.	Rajesh Hamalkar	F.S., DSUR, Panaji - Goa	
11.	Karita Kolarkar	Forest Dept, FCI	
12.	Aaditya S. Kamat	o/o Dy. Collector & SDM Bardez - Goa (Awd Karikun)	
13.	Mr. Zaider R. Aldonca	Dy. Town Planner, District office Mapusa	
14.	Shruti Salgaonkar	PA GSWA	
15.	Rajshmi Nagvekar	PA II GSBB	



GOVERNMENT OF GOA
Directorate of Settlement and Land Records
PANAJI-GOIA

SITE PLAN

as per the letter of site inspection bearing No.6-1/GSWA/2025-26/Issues/233 dated 17/02/2026 in respect of Survey No./Sub Div No. 37/1 of Village Pilerne of Bardez Taluka, showing therein the A, B, C & D points of inspection of alleged violation shown on ground by officials of GSWA

